

ITEM NO.18

REGISTRAR COURT. 2

SECTION III-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. PAVANESH D.

Civil Appeal No(s). 5561/2017

M/S KROWN AGRO FOODS PVT. LTD.

Appellant(s)

VERSUS

STATE OF U.P.

Respondent(s)

Date : 07-02-2023 This appeal was called on for hearing today.

For Appellant(s) Mr. Dhruv Tamta, Adv.
Ms. Binu Tamta, AOR

For Respondent(s)

Mr. Bhakti Vardhan Singh, AOR

Mr. Sanjeev Agarwal, AOR

UPON hearing the counsel through Video Conference, the Court made the following

O R D E R

Service is complete on all the respondents.

Mr Amit Kumar, Ld. Counsel has filed application for intervention. However, he has subsequently been designated as Senior Counsel. Though he has given a letter stating therein that he has informed the applicant(s) in the said application to make alternative arrangement, there is no representation for the applicant(s) in the said application.

Since the said applicant(s) in the application for intervention is/are unrepresented, the matter be processed for listing before the Hon'ble Judge in Chambers for further directions.

PAVANESH D.
Registrar